ORISSA POST, Bhubaneswar, 19.5.2025
Page No. 5, Size:(9.75)cms X (16.30)cms.

NHRC seeks ATR on condition of rural populace in Keonjhar

POST NEWS NETWORK

Keonjhar, May 18: The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Keonjhar District Collector on the deplorable quality of life of rural populace in the district who are deprived of basic education, healthcare, employment, and essential amenities.

Acting on a petition filed by human rights activist and Supreme Court lawyer Radhakanta Tripathy, the NHRC passed the order, highlighting the precarious living conditions and deprivation faced by residents in 781 villages across the district.

Tripathy stated that although Keonjhar generates substantial revenue for the state, its people continue to live in abject poverty. The northern district holds vast reserves of iron ore, chromite, limestone, dolomite, nickel, and granite. According to District Mineral Foundation (DMF) reports, Keonjhar has an estimated 2,555 million tonnes of iron ore reserves, expected to last for another 60 years at the current extraction rate of 55 million tonnes annually.

Despite the district's mineral wealth, the tribal (44.5%) and Scheduled Caste (11.62%) populations face ongoing political, social, cultural, economic, and environmental marginalisation. Mining companies, Tripathy contended, continue to accumulate wealth by displacing and neglecting these vulnerable communities.

Citing a baseline survey, Tripathy pointed out that 94.1% of households are below the poverty line, and 58.4% live in mud houses. Although substantial development funds are made available to district authorities, poor utilisation has resulted in widespread deprivation. The failure to develop road infrastructure has exacerbated poverty, malnutrition, and social exclusion in tribal areas.

Tripathy noted that there is no shortage of resources or funds for social and economic development. Proper utilisation and equitable distribution of DMF funds could eradicate hunger, poverty, and homelessness while establishing world-class infrastructure in health, education, transport, and communication, transforming the lives of people across 2,137 villages and 297 gram panchayats.

Based on international calculations, if DMF funds are disbursed appropriately, each village in Keonjhar could receive ₹5.46 crore, and each gram panchayat could get ₹39.34 crore, the petition argued.

Tripathy further criticised successive state governments for approaching mineral-rich districts like Keonjhar with a rent-seeking, colonial mindset—extracting wealth without addressing the welfare of the local population. He labelled this neglect as a result of visionless leadership that treats politics as a means of personal enrichment.

He urged the NHRC to initiate an urgent reassessment of the quality of life of tribal communities in Keonjhar and to explore the role of education in improving these conditions. He also recommended the implementation of Artificial Intelligence (AI)-driven accessibility audits to improve planning and execution processes. These audits, he said, could help identify infrastructure gaps in real time using sensor networks and computer vision systems.

"The commission is of the considered view that the allegations levelled in the complaint are serious violations of the human rights of the victims. Accordingly, the registry is directed to send a copy of the complaint to the District Magistrate-cum-Collector, Keonjhar, Odisha, to examine the matter and submit a report expeditiously within a period of 15 days, treating the matter as very urgent," the NHRC stated in its order.

As per DMF Keonjhar, a total of ₹11,684 crore has been collected cumulatively. In the 2023–24 financial year alone, ₹1,731 crore was collected, compared with ₹580 crore in 2014–15. As per constitutional provisions, these funds are intended for the welfare of local communities, particularly those affected by mining-related industrialisation.

The New Indian Express

NHRC directs Odisha government to submit ATR on old age pension fraud in two districts

The commission had previously directed the principal secretary on March 3 to investigate the allegations and submit a report within four weeks.

https://www.newindianexpress.com/states/odisha/2025/May/18/nhrc-directs-odisha-government-to-submit-atr-on-old-age-pension-fraud-in-two-districts

Express News Service | Updated on: 18 May 2025, 9:18 am

1 min read

KENDRAPADA: The National Human Rights Commission (NHRC) has directed the Odisha government to submit an action taken report (ATR) regarding alleged misappropriation of old age pension funds in Kendrapara and Jajpur districts.

Acting on a petition filed by human rights activist and lawyer Radhakanta Tripathy, the commission issued a second notice on May 16 seeking the ATR within two weeks.

Tripathy had alleged that welfare fund allocated for old age pension scheme was being grossly misused by people with connection and influence in Aul block of Kendrapara and Binjharpur block of Jajpur districts. He said that without proper verification, individuals below 60 years of age were receiving old age pensions, thus depriving the eligible beneficiaries of the welfare fund.

The commission had previously directed the principal secretary on March 3 to investigate the allegations and submit a report within four weeks. Despite the directions of the commission, the authority had not submitted any report.

The NHRC has now cautioned that it would invoke its coercive powers under section 13 of the Protection of Human Rights Act, 1993 if the report is not submitted within the stipulated time. Old age pension scheme provides financial assistance of Rs 1,000 monthly to elderly individuals aged 60-79 years and Rs 1,200 to those aged 80 years and above.

Last year, police had booked around 65 individuals from Argala gram panchayat under Aul block in connection with an alleged scam related to disbursement of old-age pension to them on the basis of fake documents under sections 319 (2), 318 (4), 336 (2), 338, and 340(2) of the BNS following a complaint by Minati Jagdev, block development officer of Aul.

The Statesman

Poverty amid plenty in Odisha's mining heartland: NHRC seeks ATR

With several villages in the Keonjhar district, Orissa's mining heartland, languishing in utter neglect and people denied of basic amenities of human life, the National Human Rights Commission (NHRC) has sought for Action Taken Report (ATR) from the district collector on the alleged miserable living condition of people living the mineral-rich belt.

https://www.thestatesman.com/india/poverty-amid-plenty-in-odishas-mining-heartland-nhrc-seeks-atr-1503434137.html

SNS | BHUBANESWAR | May 18, 2025 5:38 pm

With several villages in the Keonjhar district, Orissa's mining heartland, languishing in utter neglect and people denied of basic amenities of human life, the National Human Rights Commission (NHRC) has sought for Action Taken Report (ATR) from the district collector on the alleged miserable living condition of people living the mineral-rich belt.

In sharp contrast to rich reserves of mineral wealth, people living in as many as 781 villages on the periphery mines of the district continue to languish in poverty, a petition filed by human rights lawyer Radhakant Tripathy stated.

Keonjhar, one of the major mineral producing districts of Odisha, is endowed with a rich reserve of iron ore, manganese ore, chromate, quartzite, bauxite and limestone.

The Keonjhar district generates huge revenue for the state. According to District Mineral Foundation (DMF) reports, it is estimated that Keonjhar holds a total of 2,555 million tonnes of iron ore reserves. At the current extraction rate of 55 million tonnes per year, these reserves are projected to last another 60 years. This landlocked district leads in mining-driven industrialisation and contributes significantly to the state's economy, said the petition.

Mining companies continue to accumulate enormous wealth by dispossessing and marginalizing vulnerable communities. As per the baseline survey of the district, about 94.1% of households are below poverty line and 58.4% residing in mud houses. Although sufficient funds are provided for the development of the district, these funds are not utilized properly. This indicates administrative inaction and negligence as the primary reasons for the ongoing hardship, emphasizing that the deprivation of roads contributes to widespread poverty, malnutrition, and exclusion of tribal communities, maintained the petition.

There is no scarcity of resources or funds for the social and economic development of the people in the Keonjhar district. If the District Mineral Foundation funds are utilised and distributed properly, it will go a long way in eradicating hunger, poverty and homelessness, while also developing world class health, education, transport and communication infrastructure- transforming the face of 2137 villages and 297 gram panchayats in the district.

Successive governments in Odisha have approached mining areas like Keonjhar and the state's mineral resources with a rent-seeking, colonial mindset. The ruling classes have focused on extracting wealth without prioritising the welfare of the people. This reflects the politics of poverty, planning, and development in the state, where visionless leadership treats politics as a tool for amassing personal wealth and family business, the petitioner contended.

The petitioner requested the NHRC to study the quality of life of the tribal of Keonjhar District afresh on a war footing and analyse the effect of educational status of tribal communities on quality of life by formulating strategies to improve the quality of life of the tribals of Keonjhar District. Continuous Al-Powered Accessibility Audits will definitely help the development process, it concluded.

The Hans India

NHRC Launches Virtual Internship To Advance Human Rights Education Nationwide

https://www.thehansindia.com/news/national/nhrc-launches-virtual-internship-to-advance-human-rights-education-nationwide-972111

Susmita Modak Hans News Service | 18 May 2025 12:30 PM IST

HIGHLIGHTS The National Human Rights Commission's two-week Online Short-Term Internship Programme offers students across India virtual access to human rights education, featuring expert lectures, virtual field visits, and practical experience without geographical limitations.

The National Human Rights Commission (NHRC) has initiated its innovative two-week Online Short-Term Internship Programme (OSTI) designed to deepen students' understanding of human rights principles and their significance in Indian society. The virtual program commenced this week with 80 carefully selected participants representing universities across 21 different states and union territories.

Competition for placement was substantial, with the NHRC receiving nearly 1,800 applications before finalizing the cohort of 80 participants. The selected interns come from diverse academic backgrounds, and the digital format ensures that students from even the most remote regions of India can participate without the financial and logistical challenges of relocating to Delhi.

NHRC Secretary General Bharat Lal inaugurated the program, emphasizing the crucial role young people play in upholding India's fundamental values of justice, compassion, and human dignity. He explained that the internship is structured to provide participants with comprehensive insights into how India's constitutional framework safeguards human rights and empowers students to become advocates for equality within their communities.

Lal highlighted the strategic decision to offer the internship online, noting that this approach significantly expands accessibility, particularly for students in underserved regions with limited access to specialized educational opportunities. During his address, he also provided participants with context on the historical development of human rights in India, the Supreme Court's pivotal role in their protection, and the NHRC's mandate to advance these fundamental rights.

The curriculum features a diverse range of learning experiences, including expert lectures, facilitated group discussions, literature reviews, public speaking exercises, and research assignments. NHRC Joint Secretary Samir Kumar revealed that the program will also incorporate virtual field trips to institutions such as Tihar Jail, allowing students to observe human rights considerations in practical contexts.

Through this comprehensive program, the NHRC aims to equip participants with practical human rights experience while fostering their development as advocates who can contribute to building a more equitable and responsible society across India.

Janta Se Rishta

एनएचआरसी ने राष्ट्रव्यापी मानवाधिकार शिक्षा को आगे बढ़ाने के लिए वर्चुअल इंटर्नशिप शुरू की

https://jantaserishta.com/world/nhrc-launches-virtual-internship-to-advance-human-rights-education-nationwide-4020597

Bharti Sahu18 May 2025 2:30 PM

राष्ट्रव्यापी मानवाधिकार शिक्षा

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपने अभिनव दो-सप्ताह के ऑनलाइन शॉर्ट-टर्म इंटर्नशिप प्रोग्राम (ओएसटीआई) की शुरुआत की है, जिसे छात्रों की मानवाधिकार सिद्धांतों और भारतीय समाज में उनके महत्व की समझ को गहरा करने के लिए डिज़ाइन किया गया है। वर्चुअल प्रोग्राम इस सप्ताह 21 विभिन्न राज्यों और केंद्र शासित प्रदेशों के विश्वविद्यालयों का प्रतिनिधित्व करने वाले 80 सावधानीपूर्वक चयनित प्रतिभागियों के साथ शुरू हुआ।

प्लेसमेंट के लिए प्रतिस्पर्धा काफी अधिक थी, एनएचआरसी को 80 प्रतिभागियों के समूह को अंतिम रूप देने से पहले लगभग 1,800 आवेदन प्राप्त हुए। चयनित इंटर्न विविध शैक्षणिक पृष्ठभूमि से आते हैं, और डिजिटल प्रारूप यह सुनिश्चित करता है कि भारत के सबसे दूरदराज के क्षेत्रों के छात्र भी दिल्ली में स्थानांतरित होने की वित्तीय और तार्किक चुनौतियों के बिना भाग ले सकते हैं।

एनएचआरसी के महासचिव भरत लाल ने कार्यक्रम का उद्घाटन किया, जिसमें उन्होंने भारत के न्याय, करुणा और मानवीय गरिमा के मौलिक मूल्यों को बनाए रखने में युवाओं की महत्वपूर्ण भूमिका पर ज़ोर दिया। उन्होंने बताया कि इंटर्नशिप प्रतिभागियों को इस बारे में व्यापक जानकारी प्रदान करने के लिए बनाई गई है कि कैसे भारत का संवैधानिक ढांचा मानवाधिकारों की रक्षा करता है और छात्रों को अपने समुदायों के भीतर समानता के लिए पैरोकार बनने के लिए सशक्त बनाता है।

लाल ने इंटर्नशिप को ऑनलाइन पेश करने के रणनीतिक निर्णय पर प्रकाश डाला, उन्होंने कहा कि यह दृष्टिकोण विशेष रूप से वंचित क्षेत्रों के छात्रों के लिए पहुँच को काफ़ी हद तक बढ़ाता है, जिनकी विशेष शैक्षिक अवसरों तक सीमित पहुँच है। अपने संबोधन के दौरान, उन्होंने प्रतिभागियों को भारत में मानवाधिकारों के ऐतिहासिक विकास, उनके संरक्षण में सर्वोच्च न्यायालय की महत्वपूर्ण भूमिका और इन मौलिक अधिकारों को आगे बढ़ाने के लिए एनएचआरसी के जनादेश के बारे में भी जानकारी दी।

पाठ्यक्रम में सीखने के विविध अनुभव शामिल हैं, जिसमें विशेषज्ञ व्याख्यान, सुगम समूह चर्चा, साहित्य समीक्षा, सार्वजनिक भाषण अभ्यास और शोध कार्य शामिल हैं। NHRC के संयुक्त सचिव समीर कुमार ने बताया कि कार्यक्रम में तिहाड़ जेल जैसी संस्थाओं की वर्चुअल फील्ड ट्रिप भी शामिल की जाएगी, जिससे छात्रों को व्यावहारिक संदर्भों में मानवाधिकारों के बारे में विचार करने का मौका मिलेगा।

इस व्यापक कार्यक्रम के माध्यम से, NHRC का उद्देश्य प्रतिभागियों को व्यावहारिक मानवाधिकार अनुभव से लैस करना है, साथ ही उन्हें अधिवक्ताओं के रूप में विकसित करना है जो पूरे भारत में एक अधिक न्यायसंगत और जिम्मेदार समाज के निर्माण में योगदान दे सकते हैं।

Hindustan

::::सभी केंद्रों के ध्यानार्थ:::वेब पर न चलाएं खुदकुशी रोकने के लिए आईआईटी कानपुर दे रहा प्रशिक्षण

Kanpur News - - सुसाइड प्रिवेंशन ऑफ इंडिया फाउंडेशन से दिलाई जा रही ट्रेनिंग - राष्ट्रीय मानवाधिकार आयोग

https://www.livehindustan.com/uttar-pradesh/kanpur/story-iit-kanpur-implements-mental-health-initiatives-amid-rising-suicide-cases-201747576680779.html

Newswrap हिन्दुस्तान, कानपुर Sun, 18 May 2025 07:28 PM

- एनईपी के तहत सर्टिफिकेट और डिग्री देने के लिए भी हुआ राज़ी कानपुर मोहम्मद आसिम सिद्दीकी संस्थान में खुदकुशी के बढ़ते मामलों को लेकर आईआईटी कानपुर ने पहल शुरू की है। संस्थान ने मानवाधिकार आयोग से कहा है कि यहां तनाव कम करने और आत्महत्याएं रोकने के लिए बड़े स्तर पर प्रयास शुरू किए गए हैं। इसमें सुसाइड प्रिवेंशन ऑफ इंडिया फाउंडेशन (एसपीआईएफ) से प्रशिक्षण दिलाना भी शामिल है। यह जवाब शहर के समाजसेवी पंकज सिंह की याचिका पर चल रहे वाद के दौरान लिखित रूप से दिया गया। पंकज ने दो याचिकाएं दायर की थीं। पहली निस्तारित होने के बाद दूसरी की सुनवाई 16 मई को दिल्ली में हुई।

यहां आईआईटी की ओर से कुलसचिव विश्व रंजन ने आयोग को विस्तार से जवाब दिया कि उन्होंने परिसर में आत्महत्याएं रोकने के लिए क्या प्रयास किए हैं। मेंटल हेल्थ को बढ़ावा देना प्राथमिकता आईआईटी ने पांच पेज के जवाब में किए गए दीर्घकालिक उपायों के बारे में बताया कि संस्थान में नौ प्रोशनल काउंसलर हैं जो 24 घंटे उपलब्ध रहते हैं। इसमें मनोवैज्ञानिक व मनोचिकित्सक शामिल हैं। ऑनलाइन हेल्पलाइन भी हर समय कार्य होता है। प्रीवेंशन ऑफ इंडिया फाउंडेशन के माध्यम से छात्रों, शिक्षकों, हॉस्टल कमेटियों व अन्य को लगातार प्रशिक्षण दिया जा रहा है। डी एडिक्शन क्लीनिक्स शुरू किए गए हैं। हर 30 यूजी छात्रों पर एक फैकल्टी एडवाइजर बनाया गया है।

क्राइसिस मैनेजमेंट प्रोटोकॉल कई तरह के क्राइसिस मैनेजमेंट प्रोटोकॉल लागू किए गए हैं जिसमें परीक्षा के समय हॉस्टल में काउंसलर की उपस्थिति शामिल हैं। फैकल्टी और स्टाफ को प्रशिक्षण, मूल्यांकन का फीडबैक, परिवार के सदस्यों को प्रशिक्षण ताकि छात्र में तनाव कम हो सके और छात्रों के सहयोग को भी शामिल किया गया है। सर्टिफिकेट व डिप्लोमा भी ले सकेंगे नई एजुकेशन पॉलिसी (एनईपी) के तहत छात्रों को इस बात की छूट दी गई है कि वे अपने प्रोग्राम से बाहर हो सकते हैं। जितना जैसा कोर्स पूरा किया है उसके अनुसार सर्टिफिकेट व डिप्लोमा आदि दे दिया जाएगा। पीएचडी के नव प्रवेशित छात्रों को पहले सेमेस्टर में टर्मिनेट न करने की छूट दी है। मानवाधिकार में यह है लंबित केस समाजसेवी की पहली रिट के निस्तारण के बाद दूसरी की सुनवाई चल रही है। इसमें दिए गए आंकड़ों के अनुसार 19-12-2023 से 18 जनवरी 2024 तक तीन आत्महत्याओं के प्रकरण सामने आए। इसके बाद फरवरी 2024 में एक मामला सामने आया।

19 सालों में 15 सुसाइड के मामले सामने आए। ----------------- संस्थान में कुछ प्रमुख आत्महत्याएं - 19 दिसंबर 2023 शोध सहायक स्टाफ डॉ. पल्लवी चिल्का - 10 जनवरी 2024 एमटेक छात्र विकास मीणा - 18 जनवरी 2024 पीएचडी छात्रा प्रियंका जायसवाल - 10 अक्तूबर 2024 को पीएचडी छात्रा प्रगति - 10 फरवरी 2025 को पीएचडी रिसर्च स्कॉलर अंकित यादव ::::कोट 16 मई को मानवाधिकार आयोग में सुनवाई हुई थी जिसमें आईआईटी कानपुर का जवाब हमें उपलब्ध कराया गया है। आयोग ने रिपोर्ट में कहा है कि अगर इसमें याची को कोई कमी दिखती है तो वह 26 जून 2025 तक जवाब दे सकते हैं। - पंकज सिंह, याचिकाकर्ता (मानवाधिकार आयोग)

Hamara Bikaner

PCPNDT कानून बन गया है अधिकारियों द्वारा भ्रष्टाचार का हथियार : प्रधानमंत्री को भेजा गया ज्ञापन

https://humarabikaner.com/?p=32069

Jitu Bikaneri | Publishes May18, 2025

बीकानेर की वरिष्ठ सोनोलॉजिस्ट्स व भारतीय महिला अस्तित्व पार्टी की राष्ट्रीय अध्यक्ष डॉ. मंजु गुप्ता कछावा ने आज एक सशक्त ज्ञापन प्रधानमंत्री, केंद्रीय गृहमंत्री, केंद्रीय स्वास्थ्य मंत्री सहित विभिन्न राष्ट्रीय व राज्य स्तरीय महिला आयोगों तथा मीडिया संस्थानों को प्रेषित किया। इस ज्ञापन में उन्होंने PCPNDT अधिनियम की मूल भावना का समर्थन करते हुए, उसके दुरुपयोग और भ्रष्ट प्रशासनिक प्रणाली के कारण देशभर में महिला सोनोलॉजिस्ट पर हो रहे उत्पीड़न और मानसिक शोषण पर गहरी चिंता व्यक्त की।

डॉ. मंजु ने अपने ज्ञापन में दस ठोस सुझाव प्रस्तुत करते हुए कहा कि "नारी का सम्मान सिर्फ बेटी बचाने तक सीमित न रहे – महिला डॉक्टरों को भी गरिमा के साथ काम करने का अधिकार मिले।" उन्होंने कहा कि PCPNDT एक्ट का उद्देश्य कन्या भ्रूण हत्या रोकना था, परंतु अब यह भ्रष्ट अधिकारियों द्वारा भ्रष्टाचार का हथियार बन चुका है।

ज्ञापन में प्रमुख माँगें निम्नलिखित हैं:

1. सीएमएचओ ऑफिस में Citizen Charter लागू हो, जिसमें हर कार्य की समयसीमा तय हो।

2. सोनोग्राफी सेंटर्स के रजिस्ट्रेशन, नवीनीकरण व सोनोग्राफी मशीनों के खरीदने/बेचने की अनुमतियों में समयबद्धता निश्चित की जाए अथवा Deemed Approval माना जाए।

3. सीएमएचओ ऑफिस में अधिकारियों व कर्मचारियों की उपस्थिति दर्ज करने के लिए बायोमेट्रिक सिस्टम लगाया जाए।

4. सीएमएचओ ऑफिस के अधिकारियों व स्टाफ की संपत्ति में वार्षिक बढोत्तरी को सार्वजनिक करना अनिवार्य हो.

डॉ. मंजु ने यह भी कहा कि अब समय आ गया है कि सोनोलॉजिस्ट्स के साथ प्रशासनिक अत्याचार को समाप्त किया जाए।

इस ज्ञापन की प्रतिलिपि प्रधानमंत्री, गृहमंत्री, स्वास्थयमंत्री, राष्ट्रीय महिला आयोग, राष्ट्रीय मानवाधिकार आयोग सहित राजस्थान के सभी प्रमुख अखबारों, न्यूज़ चैनलों और महिला संगठनों को भी भेजी गई है।

डॉ. मंजु ने आने वाले दिनों में महिला सोनोलॉजिस्ट्स की एक राज्य स्तरीय बैठक और जन जागरूकता अभियान की घोषणा की है।